

economic actors and enhancing their capacity for earning, increasing their access to education and technical training on a massive scale as also their access to institutional credit and supportive services for helath, child care and family planning, group formation and advocacy.

(c) The Government have enacted various labour laws which prescribe protective provisions covering aspects like health, welfare, maternity benefits, restrictions in hazardous employment, obligatory rest, etc. for women workers. Equal payment of wages to men & women workers is prescribed under the Equal Remuneration Act, 1976. The responsibility for implementation of these laws rests primarily with the State-Governments. The Central Government has been impressing upon the State Governments from time to time to make greater efforts in ensuing that women workers get the benefit of the existing legal provisions and many of them have set up separate cells for the purpose. Apart from programmes for their education, a grant-in-aid scheme for assisting women labourers through skills upgradation, setting up of creches and organising them is in operation.

[Translation]

#### **Recovery of Loan Disbursed Under SEEUY**

6516. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the recovery of the loans distributed under the scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY) is being made according to expectations

and the percentage of the recovery in various States during the last two years;

(b) if not, whether the Government have reviewed this scheme; and

(c) if so, the plans of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The recovery of loans disbursed under SEEUY Scheme is not satisfactory. As per the information furnished by the Reserve Bank of India (RBI), the recovery position under SEEUY Scheme is as under:

Year ended	Percentage of recovery
June 1992	20.11 (Provisional)
June 1993	15.59 (Provisional)

Reserve Bank of India have reported that State-wise figures are not available.

(b) and (c). The performance of SEEUY is reviewed periodically by the Board of Directors of public sector banks and Government also reviews the performance of SEFYU at half-yearly intervals with the senior level officers of all public sector banks and RBI. SEEUY scheme has been subsumed with Prime Minister's Rozgar Yojana (PMRY) with effect from 1.4.1994.

#### **Export of Tea**

6517. DR. SAKSHIJI: Will the Minister of COMMERCE be pleased to state:

(a) the target fixed for the production and export of tea during the year 1993-94; and

(b) the steps taken by the Government to increase the production thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Target fixed for production and export of tea during 1993-94 have been as under:

Production target	:	730 MN kgs.
Export target	:	210 MN kgs.

(b) Tea Board operates a number of developmental schemes to increase production of tea. The Board has prepared a perspective plan to increase the production of tea so as to obtain higher exportable surplus of tea. The plan includes short-term measures such as optimisation of inputs and improved agricultural practices; medium-term measures such as irrigation, drainage, rejuvenation, pruning and infilling; as well as long-term measures such as replanting and extension planting.

[English]

#### **Trade Agreement Between India and Bangladesh**

6518. SHRI ANANTRAO DESHMUKH: Will the Minister of COMMERCE be pleased to state:

(a) whether trade agreement between India and Bangladesh has been extended for a further period of 3 years; and

(b) if so, the salient features of the agreement?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) The Indo-Bangladesh Trade Agreement has

been extended for a further period of three years w.e.f. 3rd October, 1992.

(b) The salient features include an agreement between the two countries to

- (i) explore all possibilities for expansion and diversification of trade on the basis of mutual advantage;
- (ii) take appropriate measures in accordance with their evolving international commercial policy for the benefit of developing countries;
- (iii) accord treatment no less favourable than that accorded to the commerce of any third country to each other, with certain exceptions; and
- (iv) make mutually beneficial arrangements for the use of their waterways, railways and roadways for commerce between them etc.

[Translation]

#### **Reservation in Nationalised Banks in U.P.**

6519. SHRI RAM BADAN: Will the Minister of FINANCE be pleased to state:

(a) the number of nationalised banks opened in Uttar Pradesh during the last three years;

(b) whether several class three and class four posts reserved for the candidates of Scheduled Castes/Scheduled Tribes are lying vacant in these Banks;